

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 13/(MAH)/2015
CA No. 69/2015

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2017

NAME OF THE PARTIES: Shadaab Ahmed Shabbir Pvt. Ltd.
V/s.
M/s. Damask Estate Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Mr Kunal Dwarkadas	Advocate	<i>lunay</i>
2.	Mr Amit Kakri	Advocate - 1/b Little & Co. for Respondent 283	
1.	Adv. Rander & Adv. Khan Javed Ali Baig	by Relitigator	
	Adv. Shaileendra Singh	Advocate for Respondent No 1 & Proprietor Respondent No. 445 Adv. c/o	<i>Shanay</i>
	Mr. Abhinav Chandrahuk		<i>Abhi</i>

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CA No.69/2015 in CP No. 13/397-398/NCLT/MB/MAH/2015

As to CA 69/2015, the Respondent side has candidly submitted that they do not have any objection to allow this Amended Petition if it is without prejudice to the rights and contentions of the Respondent side, this Bench hereby allows this Amended Application without prejudice to the contentions of the Respondents directing the Petitioner side to carry out the amendments and file the amended Petition within two weeks hereof, reply if any from the Respondent and proposed Respondents within two weeks thereof, rejoinder if any within one week thereof.

List this CP13/2015 for hearing on 25.4.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)